

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1271 of 2019

In the matter of:

GRIDCO Ltd.

....Appellant

Vs.

Surya Kanta Satapathy & Ors.

....Respondents

Present:

Appellant: Ms. Himanshi Andley, Advocate.

**Respondents: Mr. Abhijeet Sinha and Mr. Sudeep Vijyan, Advocates for RP.
Mr. K. Dutta, Mr. Jeevan B, Panda, Mr. Satish Padhi and Ms. Meher Tandon, Advocates for R-4.**

ORDER

13.02.2020: Ms. Himanshi Andley, Advocate appearing for the Appellant submits that arguing counsel is on his legs before the Hon'ble Apex Court. In view of the submission made, we adjourn the appeal with express condition that no further adjournment will be granted in future.

Post the appeal 'for orders' on **28th February, 2020** within first five cases.

Meanwhile short written submission may be filed.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/nn